

Act No. XL of 1947

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 18th December 1947)

An Act to amend the Foreign Exchange Regulation Act, 1947

WHEREAS it is expedient to amend the Foreign Exchange Regulation Act, 1947 (VII of 1947), for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title.—This Act may be called the Foreign Exchange Regulation (Amendment) Act, 1947.

2. Amendment of section 8, Act VII of 1947.—To sub-section (1) of section 8 of the Foreign Exchange Regulation Act, 1947, the following *Explanation* shall be added, and shall be deemed always to have been added, namely :—

“ *Explanation.*—The bringing or sending into any port or place in British India of any such article as aforesaid intended to be taken out of British India without being removed from the ship or conveyance in which it is being carried shall nonetheless be deemed to be a bringing, or as the case may be sending, into British India of that article for the purposes of this section”.

Price anna 1 or 1½d.